

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**NEW DELHI**

**Petition No. 91/TT/2011**

Subject: Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009 for determination of transmission tariff of (i) 400 kV S/C URI-1-URI-2 Inter-connector Transmission Line along with bays at NHPC End associated with URI-2 Transmission System for tariff block 2009-14 period in Northern Region.

**Petition No.145/TT/2011**

Subject: Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009 for determination of transmission tariff of Combined Element of 400 kV S/C URI-1 and URI-2 Inter-connector Transmission Line along with bays at NHPC End and 400 kV S/C URI- 2 – Wagoora Transmission Line along with bays at Wagoora sub-station (Ant. DOCO: 1.10.2011) associated with URI -2 Transmission System for tariff block 2009-14 period in Northern Region.

Date of hearing: 11.6.2013

Coram: Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner: Power Grid Corporation of India Limited

Respondents: Rajasthan Rajya Vidyut Prasaran Nigam Limited & 16 Ors.

Parties Present: Shri Prashant Sharma  
Shri S.S. Raju, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri A.M. Pavgi, PGICL  
Shri R.B. Sharma, BRPL  
Shri Padamjit Singh, PSPCL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- (a) Two petitions have been filed seeking transmission tariff for the elements covered under the URI-2 Transmission System. In Petition No.91/TT/2012, approval of transmission tariff has been sought for 400 kV S/C URI-1-URI-2

Inter-connector Transmission Line along with bays at NHPC End and transmission tariff for Combined Element of 400 kV S/C URI-1 and URI-2 Inter-connector Transmission Line along with bays at NHPC End and 400 kV S/C URI- 2 – Wagoora Transmission Line along with bays at Wagoora sub-station has been sought in Petition No.145/TT/2012;

- (b) As per the Investment Approval, the scheduled commissioning is 48 months from the date of LoA. The LoA was issued on 14.5.2007 and accordingly the scheduled completion date works out to 1.7.2012. However, the assets covered under the Transmission System were put under commercial operation on 1.1.2012 and hence there is a delay of 6 months;
- (c) The reasons for delay have already been submitted vide affidavit dated 5.10.2012 in Petition 145/TT/2012 and the main reasons for delay are severe ROW problems and law and order situation in J&K. He requested to condone the time over-run ;
- (d) The revised cost of the assets covered under both the petitions have been submitted ;
- (e) The date of commercial operation of 1.1.2012 may be approved as provided under Regulation 3(12)(c) of the 2009 Tariff Regulations and allow tariff from 1.1.2012; and
- (f) Rejoinder to the reply filed by BRPL, UPPCL, PSPCL and Rajasthan Discoms has been filed.

2. The representative of BRPL submitted that the timeline prescribed for similar projects in the 2009 Tariff Regulations is 34 months. There has been a delay of 7 months inspite of a timeline of 48 months and hence the time over-run should not be allowed.

3. The representative of PSPCL has submitted that they have already filed their reply and requested the Commission to direct the petitioner to submit whether there was any generation loss due to the time over-run.

4. In response to BRPL's objection, the representative of the petitioner submitted that the timeline of 34 months specified in the 2009 Tariff Regulations is for granting

addition return on equity and for plain areas and it is not for States like J&K. As regards PSPCL's query, he submitted that there is no generation loss.

5. The Commission reserved the order in the petition.

By the order of the Commission,

sd/-  
(T. Rout)  
Joint Chief (Law)